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Central Administrative Tribunal

Principal Bench

O.A. 3254/2001

New Delhi, this the day of 14th January, 2002.

Hon'ble Shri S.R.Adige, Vice-Chairman(A)
Hon'ble Dr.A Vedavalli, Member(J)

Shri M.R.Satyarthi, DPA 'B'
GS/ADGIT/TMS(UH)
West Block III, R.K.Puram,
New Delhi.Applicant.
(By advocate: Shri U.Srivastava)

Versus

Union of India, through
The Joint Secretary (Trg) & CAO
Ministry of Defence,
C-II Hutmants, Dalhousie Road
New Delhi.Respondent

ORDER(Oral)

By Shri S.R.Adige, Vice-Chairman(A)

Applicant is seeking direction to the respondents to reconsider his case to continue to ~~the~~ ad hoc promotion from 13.11.91 to 3.10.94 and consider ~~the~~ him for promotion in the grade of DPA 'B' w.e.f. 4.10.94 from the date his juniors were promoted on officiating basis, or alternatively to place him as DPA 'B' w.e.f. 4.10.94 against an already existing vacancy (Reserved). ~~and~~ Consequential benefits have also ^{been} prayed for.

2. We have heard Shri U.Srivastava, learned counsel for the applicant. He states that applicant's representation dated June, 2001 ^(Ann A-1) is still pending with the respondents.

3. The OA is disposed of with a direction to the respondents to dispose of aforesaid representation dated June, 2001 by a detailed, ^{Speaking} and reasoned order in accordance

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with the rules and instructions under intimation to the applicant within two ~~months~~ from the date of receipt of a copy of this order.

4. If any grievance still survives thereafter it will be open to applicants to challenge the same through appropriate original proceedings in accordance with law, if so advised.

5. The O.A. stands disposed of accordingly at the preliminary stage itself. No costs.

6. Let a copy of the O.A. be annexed along with this order.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
/kd/

S. R. Adige
(S. R. Adige)
Vice Chairman (A)